In the Court of Aprajita Chandel, HPAS, Sub-Divisional Magistrate-cum-Special Marriage Officer Nadaun, District Hamirpur (H.P.)

Ankush Kumar s/o Sh. Ranjeet Singh, r/o Village Arloo, P.O. Bangana, Tehsil Bangana, District Una (H.P.).

Shilpa Sharma d/o Purshotam Lal, Village Behrar, P.O. Jansooh, Tehsil Nadaun, Distt. Hamirpur (H.P.) . . . *Applicants*.

Versus

General Public

Subject.— Notice of Intended Marriage.

Ankush Kumar and Shilpa Sharma have filed an application u/s 5 of Special Marriage Act, 1954 alongwith affidavits and supporting documents in the court of undersigned in which they have stated that they intend to solemnize their marriage within next three calendar months.

Therefore, the general public is hereby informed through this notice that if any person having any objection regarding this marriage, may file his/her objections personally or in writing before this court on or before 13-05-2024 at 2.00 P.M. it will in case no received by 13-05-2024 it will be presumed that their is no objection to the registration of the above said marriage and same will be registered accordingly.

Issued under my hand and seal of the court on 01-03-2024.

Seal.

(APRAJITA CHANDEL, HPAS), SDM-cum-Marriage Officer, Sub-Division Nadaun, Distt. Hamirpur (H.P.).

Sd/-

In the Court of Aprajita Chandel, HPAS, Sub-Divisional Magistrate-cum-Special Marriage Officer, Nadaun, District Hamirpur (H.P.)

- 1. Namarta Sharma d/o Shri Amarjeet Sharma, r/o Village Kusiar, P.O. Dhaneta, Tehsil Nadaun, District Hamirpur (H.P.).
- 2. Sourabh Nandi s/o Sh. Gouri Shankar Nandi, r/o B 18/7, Himalayan Institute of Medical Sciences Jauligrant, Dehradun, Utarakhand-248 140 . . . *Applicants*.

Versus

General Public

Subject.— Notice for Registration of Marriage.

Namarta Sharma d/o Shri Amarjeet Sharma, r/o Village Kusiar, P.O. Dhaneta, Tehsil Nadaun, District Hamirpur (H.P.) and Sourabh Nandi s/o Sh. Gouri Shankar Nandi, r/o B 18/7, Himalayan Institute of Medical Sciences Jauligrant, Dehradun, Utarakhand-248 140 have filed an

application alongwith affidavits in this court of undersigned U/S 15 & 16 of Special Marriages Act, 1954 that they have solemnized their marriage on dated 26-02-2020 at Village Kusiar, P.O. Dhaneta, Tehsil Nadaun, District Hamirpur (H.P.) and they are living as husband and wife since then. Hence their marriage may be registered under Special Marriage Act, 1954.

Therefore, the general public is hereby informed through this notice that if any person who has the objections regarding this can file the objection personally or in writing before this court on or before 18-04-2024 at 10.00 A.M. After that it will not be entertained and the marriage will be registered accordingly.

Issued on this day 11-03-2024 under my hand and seal of the court.

Seal. Sd/-

(APRAJITA CHANDEL, HPAS), Sub-Divisional Magistrate-cum-Special Marriage Officer, Nadaun, District Hamirpur (H.P.).

Before the Court of Executive Magistrate-cum-Tehsildar, Sujanpur, Distt. Hamirpur (H.P.)

No.: 4304 Date: 29-02-2024

Sh. Onkar Chand s/o Sh. Nikka Ram, r/o Village Jiana, P.O. Nalahi, Tehsil Sujanpur, District Hamirpur (H.P.) . . . Applicants.

Versus

General Public . . Respondent.

Subject.—Regarding registration of birth under section 13(3) of Birth & Death Act, 1969.

Sh. Onkar Chand s/o Sh. Nikka Ram, r/o Village Jiana, P.O. Nalahi, Tehsil Sujanpur, District Hamirpur (H.P.) has moved an application through District Registrar (Birth & Death)-*cum*-Chief Medical Officer Hamirpur (H.P.) before the court of undersigned under section 13(3) of Birth & Death Act, 1969 alongwith affidavits and other documents stating therein that he has born on 06-10-1968 at Village Jiana, P.O. Nalahi, Tehsil Sujanpur, District Hamirpur (H.P.) but his date of birth could not be entered in the record of Gram Panchayat Lambri, Tehsil Sujanpur, District Hamirpur (H.P.).

Therefore, by this proclamation, the general public is hereby informed that any person having any objection for the registration of delayed date of birth of Sh. Onkar Chand s/o Sh. Nikka Ram, r/o Village Jiana, P.O. Nalahi, Tehsil Sujanpur, District Hamirpur (H.P.) may submit their objections in writing in this court on or before 15-04-2024 failing which no objection will be entertained after expiry of date.

Given under my hand and seal of the court on this 13-03-2024.

In the Court of Sh. Manish Kumar Soni, HPAS, Marriage Officer-cum-Sub-Divisional Magistrate, Hamirpur, District Hamirpur (H.P.)

In the matter of:

- 1. Pankaj Thakur aged 33 years s/o Shri Bhagi Rath, r/o Village Tiyan, P.O. Lag Devi, Tehsil Bamson at Tauni Devi, District Hamirpur (H.P.).
- 2. Priyanka Walia *alias* Priyanka aged 26 years d/o Sh. Desh Raj, r/o Village Ropa, P.O. Nalti, Tehsil & District Hamirpur (H.P.)

 ... Applicants.

Versus

General Public

Subject.— Notice for Registration of Marriage.

Sh. Pankaj Thakur & Smt. Priyanka Walia *alias* Priyanka have filed an application U/S 15 & 16 of Special Marriages Act, 1954 alongwith affidavits and supporting documents before the court of undersigned, stating therein that their marriage has been solemnized on 10-03-2024 at Sita Ram Ji Temple Vijaypur, Tehsil Jaisinghpur, District Kangra (H.P.) as per the Hindu ritual and customs.

Therefore, the general public is hereby informed through this notice that if any person having any objection regarding this marriage may file his/her objections personally or in writing before this court on or before 16-04-2024. In case no objection is received by 16-04-2024, it will be presumed that there is no objection to the registration of the above said marriage and the same will be registered accordingly.

Issued under my hand and seal of the court on 13-03-2024.

Seal. Sd/-

Marriage Officer-cum-Sub-Divisional Magistrate, Sub-Division Hamirpur, District Hamirpur (H.P.).

In the Court of Sh. Manish Kumar Soni, HPAS, Marriage Officer-cum-Sub-Divisional Magistrate, Hamirpur, District Hamirpur (H.P.)

In the matter of:

1. Shubham Sharma s/o Shri Pritam Sharma, r/o Village Dugneri, P.O. & Tehsil & District Hamirpur (H.P.).

2. Sunanda d/o Sh. Ashok Kumar, r/o House No. 2959, Street No. 4, Shimla Colony, Ludhiana (Pb.) ... *Applicants*.

Versus

General Public

Subject.— Notice for Registration of Marriage.

Shubham Sharma & Sunanda have filed an application U/S 8(3) of Himachal Pradesh Registration of Marriage Act, 1996 alongwith affidavits and supporting documents in this court on dated 11-03-2024 stating therein that they have solemnized their marriage on 09-11-2023 as per the Hindu ritual and customs and same could not be registered under the act *ibid* within stipulated period inadvertently.

Therefore, the general public is hereby informed through this notice that if any person having any objection regarding this marriage may file his/her objections personally or in writing before this court on or before 18-04-2024. In case no objection is received by 18-04-2024, it will be presumed that there is no objection to the registration of the above said marriage and the same will be registered accordingly.

Issued under my hand and seal of the court on

Seal. Sd/-

Marriage Officer-cum-Sub-Divisional Magistrate, Sub-Division Hamirpur, District Hamirpur (H.P.).

In the Court of Sh. Manish Kumar Soni, HPAS, Marriage Officer-cum-Sub-Divisional Magistrate, Hamirpur, District Hamirpur (H.P.)

In the matter of:

- 1. Suneel Kumar aged 33 years s/o Shri Kamal Jeet, r/o Village Nijhar Bajuri, P.O., Tehsil & District Hamirpur (H.P.).
- 2. Kamini aged 21 years d/o Anup Sharma, r/o Village Dugneri, P.O. & Tehsil & District Hamirpur (H.P.) ... *Applicants*.

Versus

General Public

Subject.— Notice for Registration of Marriage.

Sh. Suneel Kumar & Kamini have filed an application U/S 5 of Special Marriages Act, 1954 alongwith affidavits and supporting documents before the court of undersigned in which they have stated that they intend to solemnize their marriage within next three calender months.

Therefore, the general public is hereby informed through this notice that if any person having any objection regarding this marriage may file his/her objections personally or in writing before this court on or before 18-04-2024. In case no objection is received by 18-04-2024, it will be presumed that there is no objection to the registration of the above said marriage and the same will be registered accordingly.

Issued under my hand and seal of the court on 15-03-2024.

Seal. Sd/-

> Marriage Officer-cum-Sub-Divisional Magistrate, Sub-Division Hamirpur, District Hamirpur (H.P.).

In the Court of Sh. Sanjay Kumar, H.A.S., Marriage Officer-cum-Sub-Divisional Magistrate, Bhoranj, Distt. Hamirpur, Himachal Pradesh

- Rajesh Kumar s/o Sh. Sukhiya Ram, Village Bhewal, P.O. Karohta, Tehsil Bhoranj, Distt. Hamirpur (H.P.) aged 60 years old.
- Pushpa Devi d/o Sh. Mansa Ram, Village Hezar, P.O. Kharga, Tehsil Nirmand, Distt. Kullu (H.P.) aged 51 years old.

Versus

General Public

Rajesh Kumar s/o Sh. Sukhiya Ram, Village Bhewal, P.O. Karohta, Tehsil Bhoranj, Distt. Hamirpur (H.P.) aged 60 years old & Pushpa Devi d/o Sh. Mansa Ram, Village Hezar, P.O. Kharga, Tehsil Nirmand, Distt. Kullu (H.P.) aged 51 years old have filed an application alongwith affidavits in this court under section 16 of Special Marriage Act, 1954 (Central Act) as amended by the Marriage Laws (Amendment Act 01, 49 of 2001) that they have solemnized their marriage ceremony at Village Bhewal, Tehsil Bhorani, Distt. Hamirpur (H.P.) on dated 10-04-2023 as per Hindu Rites and Customs and they are living together as husband and wife since then. Hence their marriage may be registered under Special Marriage Act, 1954.

Therefore, the general public is hereby informed through this notice that any person who has any objections regarding this marriage can file the objections personally or in writing before this court on or before 19-04-2024. After that no objections will be entertained and marriage will be registered accordingly.

Issued today on 15-03-2024 under my hand and seal of the court.

Sd/-

Marriage Officer-cum-Sub-Divisional Magistrate, Bhoranj, Distt. Hamirpur (H.P.).

In the Court of Sh. Sanjay Kumar, H.A.S., Marriage Officer-cum-Sub-Divisional Magistrate, Bhoranj, Distt. Hamirpur, Himachal Pradesh

Seal.

- 1. Shubham s/o Sh. Raj Kumar, Village Kathiyawin, P.O. Karohta, Tehsil Bhoranj, Distt. Hamirpur (H.P.) aged 27 years old.
- 2. Pooja Devi d/o Sh. Raj Kumar, Village Bharmoti, P.O. Bhanwin, Tehsil Bhoranj, Distt. Hamirpur (H.P.) aged 24 years old.

Versus

General Public

Shubham s/o Sh. Raj Kumar, Village Kathiyawin, P.O. Karohta, Tehsil Bhoranj, Distt. Hamirpur (H.P.) aged 27 years old & Pooja Devi d/o Sh. Raj Kumar, Village Bharmoti, P.O. Bhanwin, Tehsil Bhoranj, Distt. Hamirpur (H.P.) aged 24 years old have filed an application alongwith affidavits in this court under section 16 of Special Marriage Act, 1954 (Central Act) as amended by the Marriage Laws (Amendment Act 01, 49 of 2001) that they have solemnized their marriage ceremony at Village Bhewal, Tehsil Bhoranj, Distt. Hamirpur (H.P.) on dated 19-01-2024 as per Hindu Rites and Customs and they are living together as husband and wife since then. Hence their marriage may be registered under Special Marriage Act, 1954.

Therefore, the general public is hereby informed through this notice that any person who has any objections regarding this marriage can file the objections personally or in writing before this court on or before 18-04-2024. After that no objections will be entertained and marriage will be registered accordingly.

Issued today on 15-03-2024 under my hand and seal of the court.

Seal.

Marriage Officer-cum-Sub-Divisional Magistrate,
Bhoranj, Distt. Hamirpur (H.P.).